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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

M.A.NO.707 of 1995 in O.A.No.61 of 1992.

Between

Dated: 17.8.1995.

1. Union of India rep. by the Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Army HQs DHQ(PO), New Delhi.
3. Chief Engineer, HQs, Southern Command, Pune.
4. Director General (Naval Project) Naval Base Post, Visakhapatna

...

Applicants/Respondents

And

Y.V.Achutha Rao

...

Respondent/Applicant

Counsel for the Applicants : Sri. N.V.Ramana, Addl. CGSC.

Counsel for the Respondent : Sri. V.Venkateswara Rao

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:....2/

... 09/10

Copy to:-

1. Secretary, Ministry of Defence, Union of India, New Delhi.
2. Engineer-in-Chief, Army Hqrs DHQ(PO), New Delhi-011.
3. Chief Engineer, HQRS, Southern Command, Pune-001.
4. Director General (Naval Project), Naval Base Post, Visakhapatnam-84.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(H)

MA 701/95
in
O.A. 61/923.

Dt. of Order: 17-8-95.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A))

This Miscellaneous Application is for extension of time for complying with our order dt.17-2-95 wherein Respondent No.2 was directed to consider the appeal submitted by the applicant and dispose of it with a speaking order within a period of two months from the date of receipt of the appeal. It is now stated in the M.A. that the appeal from the applicant ~~was~~ received on 25-4-95 and was submitted together with parawise comments, to Chief Engineer, Southern Command, Pune on 7-7-95. It is evident that the department failed to process the appeal with the promptness that is expected in view of our order dt.17-2-95. If the appeal is going to be processed with such a lassitude at every stage, the final order on the appeal may not be made in the near future. We must therefore take a serious view of the matter. However, in view of the arguments advanced by the learned standing counsel for the Respondents in O.A., as a special case, time is allowed up to 31-10-95 for Respondent No.2 to comply with our directions. We make it clear that no further extension of time will be given in this case. M.A. is thus disposed of. No costs.

Abhishek
(A.B.GORTHI)
Member (A)

Abhishek 17-8-95
Dy. Registrar (S)

Dated: 17th August, 1995.
Dictated in Open Court.

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C.C.704 177845 M.A.707/95

TYPED BY
COMPARED BY

17
07-8-95
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 17/8/95 1995.

M.A./R.A./C.A. NO. 707/95

IN

O.A. NO. 61192

T.A. NO. (W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

REB/-

No. 8/95 (Copy)

